

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 498 OF 2017 IN
DFR NO.2013 OF 2017**

Dated: 5th July, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

M/s. BLA Power Pvt Ltd. ...Appellant(s)

Vs.

State of Madhya Pradesh through Energy Deptt & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Sanjay Sen, Sr. Adv.
Ms. Shikha Ohri

Counsel for the Respondent(s) : Mr. Purushaindra Kaurav, Sr. Adv
Mr. Ninit Gaur
Mr. K.K. Agarwal, Rep. MPPMCL

ORDER

At the request of learned counsel for the appellant, the appeal is taken on board. Issue notice on the appeal as well as on the interim application returnable on 27.07.2017 Dasti, in addition, is permitted.

List the matter on **27.07.2017.**

IA NO. 498 OF 2017
(Appl. for urgent listing)

Since the matter is already taken on board and notice is issued nothing survives in this application and the same is disposed of as such.

**(I. J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**

Ts/hks